

Protests against CAA

1468. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) total number of cases recorded in the country in connection with the protests happened in different parts of the country against Citizenship Amendment Act and the number of cases registered in each State;

(b) the State-wise data on the number of people arrested, injured and died in police action against protests;

(c) how many of the arrested protesters are still in jail and what are the charges against them; and

(d) whether Government is planning to review the CAA in light of this Nationwide protests, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. State Government concerned is responsible for maintenance of law and order in the State and to take appropriate action against the law-breakers. The Central Government monitors the law and order situation in the States and assists the State Governments in case of any major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of the State Governments.

Data regarding protests against any law is not centrally available.

The Citizenship (Amendment) Act, 2019 (CAA) has been enacted to facilitate grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Pakistan and Bangladesh who have entered India on or before 31.12.2014 and who have been exempted by the Central Government by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of provisions of the Foreigners Act, 1946 or any rule/order made thereunder.

Return of Kashmiri Pandits

1469. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had promised in 2014 that they would ensure return of

Kashmiri Pandits to the land of their ancestors with security and dignity and assured employment; and

(b) how many such families have returned since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) It has been the endeavour of the Government of India to ensure the safe return of Kashmiri migrants by providing various rehabilitation facilities and to create an environment conducive for their return to the Valley.

Accordingly, the Government has approved the following rehabilitation schemes for Kashmiri migrants, under the Prime Minister's Development Package, 2015 (PMDP- 2015):-

- (i) Creation of 3,000 State Government jobs for the Kashmiri migrants at an outlay of ₹ 1,080 crores. As per the information provided by the Government of Jammu and Kashmir, selection process has been concluded in respect of 1781 posts and 604 candidates have joined in different departments as on 22nd February, 2020. These jobs are in addition to the 3000 State Government jobs approved under the Prime Minister's Package-2008, against which 2,905 jobs have been filled.
- (ii) Construction of 6,000 transit accommodations at an outlay of ₹ 920 crores for accommodating 3000 Kashmiri migrants employed under PMRP- 2008 and for 3000 additional migrants under PMDP-2015. 849 flats are available for accommodation and 560 flats are under construction.

In addition to the above, the Government of India reimburses monthly cash relief to the eligible Kashmiri migrants settled in Jammu. Since the year 2014, the monthly cash relief has been enhanced twice i.e. from ₹ 6600/- per family to ₹ 10,000/- per family in 2015 and to ₹ 13,000/- per family in 2018. In addition, dry ration is also provided to these Kashmiri migrants.

In case of Kashmiri migrants settled in Delhi, the Government of India reimburses the expenditure incurred by the Government of NCT of Delhi (GNCTD) on the monthly cash relief of ₹3250/- per person out of which the share of GNCTD is ₹ 1000/- per person.